

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No.4/RP/2018  
Along with 4/IA/2018**

Subject : Petition for review of the order dated 27.6.2016 in Petition No. 419/MP/2014 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the CPC and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 pursuant to order dated 1.12.2017 passed by APTEL in Appeal No.193/2016

Date of hearing : 20.12.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : Raichur Sholapur Transmission Company Pvt. Ltd. (RSTCPL)

Respondents : Power Grid Corporation of India (PGCIL) and Others

Parties present : Shri Ritin Rai, Advocate for Review Petitioner  
Shri Rakesh Singh, Advocate for Review Petitioner  
Shri Samrat Sengupta, Advocate for Review Petitioner  
Shri Debayan Gosh, Advocate for Review Petitioner  
Ms. Ranjita Ramachandran, Advocate, PGCIL

**Record of Proceedings**

Learned counsel for the Review Petitioner mentioned the matter and requested the Commission to continue the interim protection granted vide ROP dated 16.10.2018 till disposal of the Review Petition.

2. Considering the submission of the learned counsel for the Review Petitioner, the Commission directed the Respondents not to take any coercive measure till the disposal of the Review Petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

